

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 833 of 2003

Jabalpur, this the 3rd day of December, 2003
Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Raj Kumar Singh, S/o.
Ran Sagar Singh, Aged about
21 years, R/o. Vilalge-Rampur
P.O. Piri Bazar, Distt. Lakhisaray (Bihar).

.. Applicant

(By Advocate - Shri V. Tripathi)

V e r s u s

1. Union of India,
through its Secretary,
Ministry of Defence, New Delhi.
2. The Director General/Chairman,
Ordnance Factory Board,
10-A, Shahid Khudiram Bose Marg,
Kolkata.
3. The General Manager,
Ordnance Factory, Itarsi,
Distt. Hoshangabad.
4. Shri Mahadeo Vame,
FS No. 1698/40th Batch,
Electrician.
5. Shri Sanjay Malviya,
FS No. 1696/40th Batch,
Fitter.
6. Shri Parkas Churendra,
41st Batch, Electrician Trade.
7. Shri Shaileendra Jamne,
41st Batch, Electrician Trade)
8. Shri Raj Kumar, 42nd Batch,
Fitter Trade.

From Sl. No. 4 to 8, C/o. General
Manager, Ordnance Factory, Itarsi,
Distt. Hoshangabad.

.. Respondents

(By Advocate - Shri Om Namdeo for respondents Nos. 1 to 3)

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

The above Original Application is filed seeking the



relief for direction to the respondents to appoint the applicant in view of the call letter dated 20.10.2003 being a preferential right of the applicant and he has asked further relief to direct the respondents to conduct a de-novo selection in consonance with the judgment of Supreme Court reported in 1995 (2) SCC Page-1. He further prayed for directing the respondent No. 3 to prepare a institution/factory wise/ yearwise seniority list of apprentices and select them on the basis of said list without there being any written examination or interview.

2. The applicant ~~has~~ submits that he has completed his training under the provisions of Apprenticeship Act, 1961 from the establishment of respondent No. 3. He further submits that after successful completion of training he has been awarded with the certificate issued by the National Council for Vocational Training. According to him he is qualified and he has not been selected for the post of Chemical Process Worker (Semi-skilled). Since the applicant could not get any order of appointment he has approached this Tribunal for the reliefs as prayed in the OA. The applicant submits that he has submitted representations Annexure A-6 dated 21.11.2003 and Annexure A-7 dated 24.11.2003. Since the said representations are pending with the respondents, he has approached this Tribunal for direction.

3. In this view of the matter it would be appropriate if we direct the respondents to consider the representations of the applicant and if he is found fit and is qualified, he may be appointed as they ^{have} done in other cases.

Accordingly, the Original Application is disposed of

directing the respondents to consider the case of the applicant as per Annexure A-6 and Annexure A-7 produced alongwith the Original Application. They can decide the representations in accordance with the rules prescribed for the post of Chemical Process Worker (Semi Skilled), within a period of one month from the date of receipt of copy of this order.

4. Original Application stands disposed of accordingly at the admission stage itself.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

पृष्ठांकन सं. ओ/ला.....जवलपुर, दि.....
संवित्ति दिनांक:—
"SA" (1) रामेश्वरनाथ चौधरी, जवलपुर
(2) रामेश्वरनाथ चौधरी, जवलपुर के काउंसल S. Paul, How.
(3) रामेश्वरनाथ चौधरी, जवलपुर के काउंसल Dr. Nancoc, How.
(4) रामेश्वरनाथ चौधरी, जवलपुर सूचना द्वारा जारी की गई है।

उपर्युक्त संवित्ति
5/12/03


5/12/03